

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
RISE INDIA PADHOPADHAO PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Rise India Padhopadhaao Private Limited
2	Date of incorporation of corporate debtor	17 th September, 2014
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi.
4	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U72200DL2014PTC271672
5	Address of the registered office and principal office (if any) of corporate debtor Address other than R/o where all or any books of accounts and papers are maintained	Registered Office: A-3/130, Sector-17, Rohini, North West Delhi 110089 Corporate Office: Trade World, D-Wing, 4 th Floor, Kamla Mills Compound, Lower Parel, Mumbai – 400013
6	Insolvency commencement date in respect of Corporate debtor	Date of Order: 03.05.2021 (as per the NCLT Order dated 03.05.2021 in Company Petition No. IB-869/(ND)/2019). Date of Intimation to IRP: 17.09.2021 (The copy of the Order was received by the IRP only on 17.09.2021 through email by the counsel of Petitioner)
7	Estimated date of closure of insolvency resolution process	30.10.2021 (180 days from the date of Order dated 03.05.2021)
8	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Mohan Lal Jain Reg No: IBB/IPA-002/IP-N00006/2016-17/10006
9	Address and email of the Interim Resolution Professional, as registered with the Board.	Address: F-2/28, Sector- 15, Rohini, New Delhi-110089. Email: ml_jain@sumedhamanagement.com
10	Address and email to be used for correspondence with the Interim Resolution Professional	Address for submitting Claims: C/o Sumedha Management Solutions Pvt. Ltd. B-1/12, 2 nd Floor, Safdarjung Enclave, New Delhi - 110029. Email: cirp.riseindiappl@gmail.com
11	Last date for submission of claims	01.10.2021 (14 days from the date of appointment of IRP / date of intimation to IRP i.e 17.09.2021)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-VI has ordered the commencement of a Corporate Insolvency Resolution Process of **Rise India Padhopadhaao Private Limited** on 03.05.2021. However, the date of intimation to IRP about the Order was 17.09.2021 through email by the counsel of Petitioner.

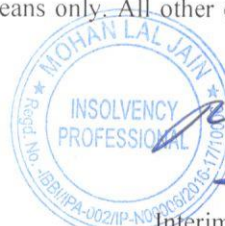
The creditors of **Rise India Padhopadhaao Private Limited** are hereby called upon to submit their claims with proof on or before 01.10.2021 to the interim resolution professional at the address mentioned against item 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.09.2021

Place: New Delhi



MOHAN LAL JAIN

Interim Resolution Professional

Reg No: IBB/IPA-002/IP-N00006/2016-17/10006